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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

MA 4/2017 in IA 315 of 2017 in C.P. (I.B) No. 4/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

Anil Goel, RP

V/s.

Santosh Dhiraj Pathak & Ors.

Section of the Companies Act:

Section 420 (2) Of companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. VIGHAL & AWTANI

ADVOCATIC

APPLICANT-

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## **ORDER**

Learned Advocate Mr. Vishal Awtani present for Applicant. None present for Respondents.

Learned RP who filed this application pointed out that agenda no. 3 in the meeting of COC held on 19.09.2017 has not been passed in e-voting and therefore the observation of this Authority in the order dated 10.10.2017 in para 5 page 4 is apparently a mistake and therefore it may be rectified.

Applicant is directed to issue notice of date of hearing to the applicant as well as Respondents in IA 315/2017.

List the matter on 15.01.2018.

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MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL